

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 215/AT/2019

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Wind Power Projects (Tranche-VI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Standard Bidding Guidelines dated 8.12.2017.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : Ministry of New and Renewable Energy and Ors.
- Date of Hearing : 5.9.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Parties Present : Shri M.G. Ramachandran, Sr. Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Anil Yadav, SECI

Record of Proceedings

Learned senior counsel for the Petitioner, SECI submitted that the present Petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of tariff discovered in the tariff based competitive bid process for the individual power projects plus the trading margin of Rs.0.07/kWh to be recovered by the Petitioner from Buying Utilities/Distribution licensees upto the commissioning of cumulative awarded capacity/accepted cumulative capacity by SECI, and adoption of tariff at the pooled rate of Rs.2.8237/kWh plus trading margin of Rs.0.07/kWh to be recovered by the Petitioner from Buying Utilities/Distribution licensees upon the commissioning of the cumulative awarded capacity/accepted capacity by SECI. Learned senior counsel submitted that the Petitioner has impleaded the Wind Power Developers and Buying Utilities/Distribution licensees as party to the Petition and requested to issue notice to them.

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.
3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their replies, if any, by 16.9.2019 with an advance copy to the Petitioner who may



file its rejoinder, if any, by 20.9.2019. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing on 26.9.2019.

By order of the Commission

**sd/-
(T.D.Pant)
Deputy Chief (Law)**

